

**GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE PRODUCTION
LOK SABHA**

**UNSTARRED QUESTION NO.2077
TO BE ANSWERED ON THE 11TH DECEMBER, 2015**

BRIBING IN ARMS DEALS

2077. DR. P. VENUGOPAL:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether Switzerland has rejected India's request for legal assistance in investigating two Swiss companies suspected of bribing Indian officials to win arms deals;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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(a) Switzerland has refused legal assistance in investigation of one Swiss Company namely M/s RAD.

(b) & (c): In the matter of a case registered against a private person, unknown officials of M/s Rheinmetall Air Defence (RAD) & others on the allegation that M/s Rheinmetall Air Defence AG paid illegal gratification to the private person to stall the process of blacklisting of M/s Rheinmetall Air Defence AG for influencing the official of Ministry of Defence, Central Bureau of Investigation issued Letter Rogatory to the competent Judicial Authority / Attorney General in Confederation of Switzerland on 3.8.2012. The said Letter Rogatory has been rejected by the Swiss authorities on 13.7.2015.
